

(A)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI.

Registration O.H. No. 667 of 1992

Miss Rama Bhatnagar

Applicant.

Versus

Dr. Radh Krishan International School
and another

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon'ble Ms. Usha Savara, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant is a teacher in Dr. Radha Krishan International School, she has approached this Tribunal claiming salary along with other allowances and benefits. As this institution is not an institution run by the Central Government and no notification in respect of the same has been issued under Section 14, as such, the Tribunal has no jurisdiction to entertain the application. Therefore, the application is misconceived and is ~~rejected~~ ^{dismissed}. No order as to the costs.

U. Savara,
Member (A)

U. Savara
Vice-Chairman

Dated: 23.12.1992
(n.u.)